

**BOUNDARY COMMISSION ON ASSAM-
NAGALAND BOUNDARY DIS/UTE**

1411. SHR SITARAM JAIPURIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Chief Minister of Nagaland has urged upon the Government of India for setting up a boundary commission on Naga land-Assam boundary dispute; and

(b) if so, what is the reaction of Government of India thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b) Government of Nagaland have suggested the appointment of a Boundary Commission. The matter is under examination.

**MISHRA COMMITTEE REPORT ON RAW
JUTE**

1140. SHRI CHITTA BASU: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether the Bibhuti Mishra Committee on raw jute has since submitted any report;

(b) if so, the essential feature of the report;

(c) whether the former U.F. Government of West Bengal had set up another Committee to go into all matters relating to the jute industry;

(d) if so, whether any report has since been submitted; and

(e) if so, the nature of the report?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir. West Bengal Government had set up a Jute Enquiry Commission.

(d) and (e) According to information furnished by the State Government, the Committee submitted an interim report which the State Government have decided not to publish.

BAN ON TAMIL PICTURE IN CEYLON

1155. SHRI R. P. KHAITAN:
SHRI S. A. KHAJA MOHI-
DEEN:

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Ceylon Government had banned the entry of Tamil picture in that country;

(b) whether the Government of India took up the matter with the Government of Ceylon, if so, the results thereof; and

(c) whether Government have also received any request from the Government of Tamil Nadu in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) and (b) Government of Ceylon have not imposed a ban, as such, on import of Tamil pictures into Ceylon. In a Press Communique issued in August, 1970, it was announced that there would be a 15 per cent, cut in respect of Western Films and a 25 per cent, cut in respect of Tamil and Hindi films. The matter was thereupon taken up with the Government of Ceylon by our High Commission in Colombo, and it is understood that this cut has not so far been enforced by the Government of Ceylon.

(c) No, Sir.

**IMPORT OF JOURNALS BY
THE GOVERNMENT OF CEYLON**

1161. SHRI K. L. N. PRASAD: Will the Minister of FOREIGN TRADE be pleased to state;

(a) whether it is a fact that the decision of the Government of Ceylon to replace the system of bulk

imports of South Indian journals into the island through agents by way of direct subscription by readers has been viewed with great concern by Tamil publishers in Madras;

(b) whether Government have taken up the issue with the Government of Ceylon;

(c) if not, the reasons therefor; and

(d) if the reply to part (b) above be in the affirmative the reaction of the Government if Ceylon in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) No, Sir. No formal communication has been received from the Tamil publishers on the subject.

(b) to (d) Do you agree?

JUTE ENQUIRY COMMISSION

1171. SHRI NIREN GHOSH: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it is a fact that a Jute Enquiry Commission set up under the Commission of Enquiry Act by the U. F. Government of West Bengal has since been wound up by the Government of West Bengal;

(b) if so, the reasons for winding up the Commission;

(c) whether the jute employers have made any representation to the Government of West Bengal in this regard; and

(d) under what powers did the Government of West Bengal under Presidential rule allow the Commission to complete its labours and place its final findings before the Government?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) to (d) According to the information furnished by the West Bengal Government, the Jute Enquiry Commission-

Transferred from the 4th December, 1970.

was appointed for a period of six months. The State Government have decided not to grant extension of time to the Commission as it was found that most of the terms of reference of the Commission were outside the jurisdiction of the State Government.

(c) It is understood that the Indian Jute Mills Association submitted a memorandum to the State Government paying for dissolution of the Commission.

EXPORT OF WAGONS TO YUGOSLAVIA

1218. SHRI K. L. N. PRASAD: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it is a fact that the Government

(b) of Yugoslavia

(c) have proposed to purchase 3,500 Railway wagons

(d) from India;

(e) if so, whether the Government of India have agreed to supply the wagons and the conditions of the agreement;

(f) whether the Government of India have also received so many orders from other countries;

(g) if so, the details thereof; and

(h) whether India is in a position to meet the demand?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) and (b) A contract for supply of 3,600 wagons to Yugoslavia has been secured by State Trading Corporation. The value of the contract is Rs. 37.45 crores with delivery conditions of supplies commencing by the end of 1971 and completing by the end of 1972.

(c) and (d) Yes, Sir. State Trading Corporation has also secured orders for wagons, coaches, and other

(Transferred from the 7th December, 1970.